

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01363/2018

Chandigarh, this the 11th day of January, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

G.L. Chawla s/o Sh. K.L. Chawla, aged 75 years, r/o House No. 342, Tilak Nagar, Amritsar (Punjab) – 143001.

**....Applicant
(Present: Mr. K.B. Sharma, Advocate)**

Versus

1. Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110001.
2. The Secretary, Ministry of Health & Family Welfare, Director General of CGHSS Room No. 746, A Wing, Nirman Bhawan, New Delhi -110001.
3. Principal Commissioner of Income Tax-I, Ayykar Bhawan, Maqbool Road, Amritsar – 143001.
4. Zonal Accounts Officer, CBDT, Central Revenue Building Ayykar Bhawan, Maqbool Road, Amritsar – 143001.

.... Respondents

(Present: Mr. K.K. Thakur, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents seeks permission to file written statement in the Court itself. Allowed. The same is taken on record.

2. Learned counsel for the respondents very fairly admitted the contention of the applicant that this O.A. may be disposed of in terms of a decision of this Court in the case of **Raje Ram Vs.**

Accountant General (A&E) Punjab & Another (O.A. No. 060/01523/2018 decided on 21.12.2018) whereby it has been held, based on judicial pronouncement by the Hon'ble Apex

Court, that the retirees are covered under CS (MA) Rules 1944 and are entitled for reimbursement of their medical claims.

3. in the wake of above, the O.A. is disposed of in terms of decision dated 21.12.2018 passed by this Court in the case of Raje Ram (supra), the operative part of which is extracted hereunder:-

"In the wake of above, the O.A. is allowed. The impugned order (Annexure A-1), rejecting the claim of the applicant on the ground of non-applicability of pensioners for medical reimbursement under Cs (MA) Rules, 1944, is hereby quashed. The respondents are directed to reimburse the admissible medical expenses to the applicant, as per AIIMS/PGI rates, within a period of one month from the date of receipt of a certified copy of this order. No costs"

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 11.01.2019

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